

which results in a permanent disablement incapacitating him from engaging in or being occupied with his usual business or occupation, if the passenger be 12 or more years of age, and Rs. 21,000.00, if below this age on the date of the accident.

- (2) In the event of wounding of a passenger or any other bodily injury suffered by a passenger which results in temporary disablement entirely preventing an injured passenger from attending to his usual business or occupation or duties, the liability of the carrier for each passenger shall be limited to a sum calculated at the rate of Rs. 40.00 per day for every day during which he continues to be so disabled or a sum of eight thousand rupees, whichever is less.

(b) A Committee of Inquiry headed by Shri R. N. Kathju, Retd. Director General of Civil Aviation, has been appointed by Government to hold an inquiry into the accident. The inquiry is still in progress.

Expenditure Incurred on Centenary Celebrations of LIC

5182. SHRI K. M. MADHUKAR :
SHRI SHASHI BHUSHAN :

Will the Minister of FINANCE be pleased to state :

(a) whether the Life Insurance Corporation of India organised recently Centenary celebrations to mark the Centenary of Life Insurance business in India ;

(b) if so, the expenditure incurred on the celebration and the total number and various categories of persons invited to the Celebrations ;

(c) whether it is a fact that the Agents of Life Insurance Corporation who are the back-bone of the Insurance Industry, were not invited to the said celebrations, if so, the reasons therefor ;

(d) whether the staff of Life Insurance Corporation also did not join the celebrations as they had certain demands ; and

(e) if so, their demands and Government's reaction thereto ?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) Yes, Sir,

(b) (i) The expenses incurred on the celebrations all over India are expected to be about Rs. 3 lakhs including expenses on the publication of Commemoration Volume and the Souvenir.

(ii) Functions were organised at 47 centres and a total of about 3500 invitations were issued. The invitees included Employees, Agents, Members of Parliament, public personalities and Government officials.

(c) No, Sir. The Agents were invited and in fact at each centre the oldest Agent was specially honoured.

(d) and (e). No, Sir. The staff of the Life Insurance Corporation did join the function. They had made a demand for a Centenary bonus which however was not granted.

Evasion of Income-Tax by M/s. Bujjanmal Kundan Lal, Medganj, Delhi

5183. SHRI SHASHI BHUSHAN : Will the Minister of FINANCE be pleased to state :

(a) whether the firm, M/s. Bujjanmal Kundan Lal, Medganj, Delhi, was raided by the officials of the Income-tax Department during the year 1964 ;

(b) if so, whether after the said raid, it was established that M/s. Bujjanmal Kundan Lal was guilty of evasion of income-tax ;

(c) if so, the amount involved in this and when the case against this firm was finalised and the outstanding amount of income-tax realised ; and

(d) whether some amount of income-tax is still outstanding against them, if so, the amount thereof and the steps being taken for its realisation ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). Yes, Sir.

(c) While the material seized was being scrutinised and inquiries were proceeding, the assessee firm agreed to being assessed on a concealed income of Rs. 35,000. As a result of this additional tax of Rs. 17,894 was realised. The matter was finalised in September, 1967.

(d) No, Sir.